

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 52505 of 2016 –DB

(Arising out of Order-in-Appeal No. DDN/EXCUS/000/APPL-I/62-65/16-17 dated 11.5.2016 passed by the Commissioner (Appeals), Customs, Central Excise, Meerut-I)

Smt. Anita Singh

Appellant

33-Gandhi Road,
Dehradun.
Uttarakhand - 248001

Versus

**Commissioner of Central Goods & Service Tax,
Customs & Central Excise, Dehradun**

Respondent

E-Block, Nehru Colony,
Haridwar Road,
Dehradun – Uttarakhand.

Appearance

Shri Rajesh Gupta, CA
Shri R.K. Manjhi, DR

- for the appellant
- for the respondent

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 14.11.2019

Order

Justice Dilip Gupta:

The Appeal is allowed. For order, see order of date passed in
Service Tax Appeal No. 52482 of 2016.

(Justice Dilip Gupta)
President

(Bijay Kumar)
Member (Judicial)

RM

